

Revival of stalled housing projects

1061. SHRI SANJAY RAUT: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether it is a fact that there are large number of constructions / housing projects that have been stalled during the last three years;

(b) if so, the details thereof and reasons for the stalled housing projects, indicating how many people have been impacted due to stalled housing projects;

(c) whether Government is considering to provide help through financial assistance to the stalled housing projects; and

(d) if so, the details thereof and how many stalled projects would be revived in the country?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) 'Land' and 'Colonisation' are State subjects. Ministry of Housing and Urban Affairs does not maintain data of housing projects. However, this Ministry has enacted the Real Estate (Regulation and Development) Act, 2016 (RERA) to protect the interest of homebuyers. Under the provisions of RERA, the Real Estate Regulatory Authority of the concerned State/UT is required to register and regulate real estate projects and real estate agents registered under RERA. The Regulatory Authority is also required to publish and maintain a web portal, containing relevant details of all real estate projects for which registration has been given, for public viewing.

(c) to (d) The Union Cabinet has approved creation of a special window to provide last mile funding to the stressed affordable and middle-income housing projects, in the form of one or more Alternate Investment Funds (AIFs) for funding projects that are net-worth positive, including those projects that have been declared as NPAs or are pending proceedings before the National Company Law Tribunal (NCLT) under the Insolvency and Bankruptcy Code (IBC).

New sewage treatment plants

1062. PROF. M.V. RAJEEV GOWDA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state: